

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

OA. 350/259/2020

Date of order: 07.12.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dr. JOYSIMA GUPTA,  
Son of Late Sarit Kumar Gupta,  
Aged about 50 years,  
Working as a Senior Divisional Medical Officer,  
Under Chief Medical Superintendent,  
Metro Railway, Kolkata,  
Residing at SANANDA APARTMENT,  
5/4, Jatia Road,  
P.O. Bally,  
District : Howrah, Pin – 711 201.

..... Applicants.

-Versus-

1. UNION OF INDIA,  
Service though the General Manager,  
Eastern Railway,  
17, N.S. Road,  
Fairlie Place,  
Kolkata – 700 001.
2. THE CHIEF PERSONNEL OFFICER,  
Metro Railway,  
'Metro Rail Bhawan',  
33/1, Chowringhee Road,  
Kolkata – 700 071.
3. THE CHIEF MEDICAL DIRECTOR,  
Eastern Railway,  
New Koilaghat Building,  
Strand Road, 12<sup>th</sup> Floor,  
Kolkata – 700 001.
4. Dr. SUNIL KUMAR,  
Chief Medical Director,  
Eastern Railway,  
New Koilaghat Building,



Strand Road, 12<sup>th</sup> Floor,  
Kolkata – 700 001.

5. THE CHIEF MEDICAL SUPERINTENDENT,  
Metro Railway, Kolkata, 28/55,  
M.M. Sen Road, Chanditala,  
Kolkata – 700040.
6. Dr. M.K. CHOUDHURY,  
Chief Medical Superintendent,  
Metro Railway, Kolkata, 28/55,  
M.M. Sen Road, Chanditala,  
Kolkata – 700040.
7. ADDITIONAL GENERAL MANAGER,  
Metro Railway, 'Metro Rail Bhawan',  
33/1, Chowringhee Road,  
Kolkata – 700071.

.....Respondents.



For the Applicant : Mr. B. Chatterjee, Counsel  
For the Respondents : Ms. D. Nag, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both the parties.

2. At hearing, learned counsel for applicant prays for liberty of this Tribunal to withdraw the present OA to prefer a comprehensive representation to the competent respondent authorities to seek regularization of leave period and release the salary for that period, within a period of 15 days from the date of receipt of a copy of this order.

3. Ld. Counsel for respondents admits that the applicant permitted to join since October, 2020.

4. Accordingly, the O.A is disposed of with liberty to the applicant to file a comprehensive representation to the competent respondent authority within a period of 15 days from the date of receipt of a copy of this order. In the event such representation is preferred by the applicant, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of one month and communicate the decision thereof to the applicant thereafter.

5. It is made clear that we have not entered into the merits of the matter and therefore all points to be raised in the representation are kept open for the authorities to consider.

6. Accordingly, the OA is disposed of with the aforesaid directions.



(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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